

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
SPECIAL BENCH
COURT - 2

Item No.213 – IA/57(AHM)2022
In
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s

.....Applicant

Sort India Enviro Solutions Ltd

.....Respondent

Order delivered on 11/08/2023

Coram:

Mr. Mahendra Khandelwal, Hon'ble Member(J)
Mr. Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Nandan S. Soni, Advocate for the applicant in
IA/57(AHM)2022
Ms. Manali Nainesh Kumar Pathak, party in person
For the Respondent : Mr. Milan Negi, Advocate for Respondent-Liquidator

ORDER

IA/57(AHM)2022

1. Ld. Counsel Mr. Nandan S. Soni for the applicant states that some stocks of the applicant are lying in the premises of the corporate debtor. The corporate debtor is under the control of the Liquidator. Hence, seeks directions to the Liquidator for release of the stocks.
2. Ld. Counsel Mr. Milan Negi for the Respondent states that there was an agreement between the applicant and Goclean Solutions OPC Pvt. Ltd. and the applicant had erroneously not made Goclean Solutions OPC Pvt. Ltd. as party to this IA. He states that he is not aware about the transaction between the applicant and Goclean Solutions OPC Pvt. Ltd, and only Goclean Solutions OPC Pvt. Ltd. can give a clear picture.

3. We direct the applicant to make Goclean Solutions OPC Pvt. Ltd as party to the IA.
4. We also direct the applicant to amend the cause title and replace the title 'Resolution Professional' with the title 'Liquidator'.
5. Let notice along with the amended IA be served on Goclean Solutions OPC Pvt. Ltd. and affidavit of service, along with proof, be filed within two weeks.
6. List for hearing on 11.09.2023

-Sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-Sd-

**MAHENDRA KHANDELWAL
MEMBER (JUDICIAL)**

Sudha